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PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO. 8 (RE-99) 1997-2002

NEW DELHI: 19.5.99

In exercise of powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.99), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002: (incorporating amendment made upto 31.3.99).

1. The following may be added after the word "organic chemicals" appearing in Table (a) given under paragraph 6.2:

"Hotels, Travel agents, tour operators or tourist transport operators who are recognised as Export House, Trading House, Star Trading Houses and Super Star Trading Houses or Service Export House, International Service Export House, International Star Service Export House, International Super Star Service Export House".

2. Reference to paragraph 9.9(b) and (d) appearing in paragraph 9.9(a) shall be amended to read as "paragraph 9.9".

3. The word "electronic hardware" may be inserted after the word "toys" in paragraph 9.9(b).
4. Paragraph 9.9(d) and (f) stands deleted.
5. In sub paragraph (c) of paragraph 9.21, the following may be inserted after first sentence.

"Export of such products from the job worker's premises will not be allowed through third parties as provided under 9.11 of the Policy"

6. The word and expression "or supplied against duty free licence" appearing in sub paragraph (a)(iii) of paragraph 9.21 stands deleted.
7. The word and expression "no minimum stipulation for electronics hardware" as appearing in Appendix-1 of Exim Policy against I(ii) under column (minimum NFEP) may be replaced by "positive NFEP".

This issues in public interest.

(Smt.Rathi Vinay Jha)

Additional Secretary to the Government of India

Copy to all concerned:

(Ajay Sahai)

Jt. Director General of Foreign Trade

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